PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::

SUB: **NATIONAL JUDICIAL ACADEMY, BHOPAL** – Nomination of three (03) District and Sessions Judges to participate in Academic Programme No.P-1467 **"National Seminar on Organised Crime and Offences against National Security"** scheduled to be held on 21.03.2026 and 22.03.2026 at National Judicial Academy, Bhopal – ***Relief Arrangements*** – **ORDERS – ISSUED.**

READ:
1. NJA/Dir/ P-1467/2026/710, e-mail from the Director, National Judicial Academy, Bhopal, dated 05.03.2026.
2. High Court's Proceedings in Roc.No.1901/SO/2025, dated 18. 03.2026.

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ORDER ROC.NO. 1564/2026 - B.SPL., DATED: 18.03.2026

The High Court is pleased to pass the following order:

The following three (03) District and Sessions Judges, mentioned in Column No.2, vide High Court's Proceedings 2nd read above are nominated to participate in Academic Programme No.P-1467 **"National Seminar on Organised Crime and Offences against National Security"** scheduled to be held on 21.03.2026 and 22.03.2026 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	Sri K.V.Chandra Shekar Rao, V Additional District and Sessions Judge, Miryalaguda, Nalgonda District.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda.
2.	Smt. P.Srivani, Judge, Additional Family Court, Rangareddy District at L.B. Nagar.	Judge, Family Court, Rangareddy District at L.B.Nagar.
3.	Smt. Naseem Sultana, Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Nagarkurnool.	Principal District and Sessions Judge, Nagarkurnool.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Academic Programme.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge, if any.

NOTE: 1. The proceedings placed in the High Court's Web Site https://tshc.gov.in. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.

2. The nominated officers are entitled only for actual journey period.

Sd/- S.GOVERDHAN REDDY
REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The Officers and the In-charge Officers Concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Principal District and Sessions Judge, Nalgonda.
5. The Principal District and Sessions Judge, Rangareddy District at L.B.Nagar.
6. The Principal District and Sessions Judge, Nagarkurnool.
7. The District Treasury Officer, Kongara Kalan Village, Rangareddy District.
8. The District Treasury Officers : Nalgonda & Nagarkurnool.
9. **THE SECTION OFFICERS:**

a)	Special Officer Section	**b)**	Vigilance Cell	**c)**	E-Section
d)	Work Review Cell	**e)**	O.P.Cell	**f)**	B-Section
g)	Accounts Section	**h)**	Computer Section	**i)**	D-Budget Section

High Court for the State of Telangana at Hyderabad.

\+ ***Spare....***

//FORWARDED BY ORDER//

K. Rama Swamy Reddy
SECTION OFFICER